

Shri Eswara Reddy (Cuddapah): Since it was a light engine, may I know whether any information was given to the gate-keeper?

Mr. Speaker: That is still to be found out whether information was given to the gate-keeper by the Station Master or not.

Shri Nambiar: That is the normal practice.

Mr. Speaker: Whether it was followed is yet to be found out.

Shri Nambiar: My submission is that it is a non-interlocked section; it was a non-scheduled train and light engine. So, there must have been some information. I want to know whether that information was given.

Mr. Speaker: Order, order. The hon. Members seems to be having more information.

श्री विश्राम प्रसाद (लालगंज) :
अध्यक्ष महोदय, मेरी एक प्रार्थना है। मैंने भी कार्लिंग अटेंशन का नोटिस दिया था...

अध्यक्ष महोदय : वह मुझसे बाद में आकर पूछ सकते हैं।

12.08 hrs.

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS AND NOTIFICATIONS UNDER PUBLIC DEBT ACT

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg to lay on the Table:—

(i) a copy of the Finance Accounts of the Central Government for the year 1960-61. [Placed in Library. See No. LT-406/62].

(ii) a copy each of the following Rules under sub-section (3) of section 28 of the Public Debt Act, 1944:—

(a) The Public Debt (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 1095, dated the 25th August, 1962.

(b) The Public Debt (Compensation Bonds) Second Amendment Rules, 1962, published in Notification No. G.S.R. 1096, dated the 25th August, 1962.

(c) The Public Debt (Annuity Certificates) Second Amendment Rules, 1962, published in Notification No. G.S.R. 1097, dated the 25th August, 1962. [Placed in Library. See No. LT-403/62].

ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS LIMITED AND REVIEW BY GOVERNMENT

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers:

(i) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1961-62, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company. [Placed in Library. See No. LT-402/62].

ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION

The Minister of Mines and Fuel (Shri K. D. Malaviya): I beg to lay on the Table a copy of Annual Report of the Oil and Natural Gas Commission for the year 1961-62, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-401/62].